- (II) Statement (in English and Hindi) giving reasons-for the delay in laying the papers mentioned at (I) above. [Placed in Library. See No. LT-2320/91]
- I. The Deihi Municipal Laws (Amendment) Ordinance, 1991 (No. 1 of 1991)
- II. The Representation of the People (Amendment) Ordinance, 1991 (No. 2 of 1991)
- III. The Constitution (Scheduled Tribes) Orders (Amendment) Ordinance, 1991.
- IV. The Code of Criminal Procedure (Amendment) Ordinance, 1991 (No. 4 of 1991)
- V. The Terrorist and Disruptive Activities (Prevention) Amendment Ordinance, 1991 (No. 5 of 1991)

THE MINISTER OF PETROLEUM AND CHEMICALS AND PARLIA-MENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): Sir, I lay on the Table a copy each (in English and Hindi) of the following Ordinances under sub-clause (a) of clause (2) of article 123 of the Constitution:

I. The Delhi Municipal Laws (Amendment) Ordinance, 1991 (No. 1 of 1991) promulgated by the President on the 30th March, 1991.

[Placed in Library. See No. LT-2321/91]

II. The Representation of the People (Amendment) Ordinance, 1991 (No. 2 of 1991) promulgated by the President on the 18th April, 1991.

[Placed in Library. See No. LT-2322/91]

III The Constitution (Scheduled Tribes) Orders (Amendment) Ordinance, 1991 (No. 3 of 1991) promulgated by the President on the 19th April, 1991.

[Placed in Library. See No. LT-2323/91]

IV. The Code of Criminal Procedure (Amendment) Ordinance, 1991 No. 4 of 1991) promulgated by the President on the 2nd May, 1991.

[Placed in Library. See No. LT-2323/91] - 建

V. The Terrorist and Disruptive .Activities (Prevention) Amendment Ordinance, 1991 (No. 5 of 1991) promulgated by the President on the 2nd May, 1991.

[Placed in Library. See No. LT-2325/91]

Statements showing the action taken by Government on the various assurances, promises and undertakings given during Sessions.

SHRI SATYA PRAKASH MALA-VIYA: Sir, I also lay a copy each (in English and Hindi) of the following statements showing the action taken by Government on the various assurances, promises and undertakings given during the Sessions shown against each:-

- (1) Statement No. XXX-Hundred and Thirty-fifth Session, 1985.
- (2) Statement No. XXIX-Hundred and Fortieth Session, 1986.
- (3) Statement No. XXVI-Hundred and Forty-second Session, 1987.
- . (4) Statement No. XXIV-Hundred and Forty-third Session, 1987.
- (5) Statement No. XXII-Hundred and Forty-fourth Session, 1987.
- (6) Statement No. XX-Hundred and Forty-fifth Session, 1988.
- (7) Statement No. XIX-Hundred and Forty-sixth Sesion, 1988.
- (8) Statement No. XVIII-Hundred and Forty-seventh Session, and forty-eighth Session, 1988.